

IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR

WP (C) PIL No. 1/2023

Court on its own motion

...Petitioner(s)/Appellant(s)

Through:

Vs.

Union Territory of Ladakh

...Respondent(s)

Through: Mr Tahir Majid Shamsi, DSGI with Ms. Rehana Qayoom, Adv.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

ORDER

29.03.2023

This PIL has been taken up suo-moto by this Court upon certain facts being brought to the notice of the Chief Justice of this Court, wherein it has been highlighted that the registered dog bite cases in Ladakh have exponentially increased from 854 in 2017 to 2229 in 2022 and about 220 people were reportedly bitten by dogs in January, 2023 alone. This has created fear psychos not only amongst to local populace but also the tourists. It has been further reported that street dogs are attacking wild herbivores which is also of a grave concern for the local people and cattle owners.

Under these circumstances, we are inclined to issue notice to the following authorities/officials:-

1. Union Territory of Leh-Ladakh through its Commissioner/Secretary.
2. Department of Animal Husband, Leh-Ladakh through its Secretary.
3. Deputy Commissioner, Kargil.
4. Municipal Committee, Leh through its Chairman.
5. Municipal Committee, Kargil through its Chairman.
6. Director, Health Services, Kargil.
7. Ladakh Legal Services Authority, through its Member Secretary.

Mr Tahir Majid Shamsi, DSGI assisted by Ms. Rehana Qayoom, learned counsel accepts notice on behalf of respondent Nos. 1 to 6.

Issue notice to respondent No. 7 returnable within two weeks. Requisite steps be taken within one week by the Registry.

Response be filed within two weeks.

List on 19th April 2023.

(SANJAY DHAR)
JUDGE

(N. KOTISWAR SINGH)
CHIEF JUSTICE

SRINAGAR:

29.03.2023

Altaf

